

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

ORIGINAL APPLICATION No. 170/00039/2016

DATED THIS THE 08TH DAY OF JANUARY, 2016

HON'BLE SHRI DR. K.B. SURESH, MEMBER (J)
HON'BLE SHRI P. K. PRADHAN, MEMBER (A)

R.L. Hotkar,
Aged 43 years, S/o. Laxman,
Sorting Assistant, Hubli R.M.S.,
Residing at Kalal Char, 1st Cross,
Nava Ayodhyanagar,
Old Hubli – 580 024.

....Applicant

(By Advocate Shri B. Venkateshan)

Vs.

1. The Union of India,
Represented by the Secretary,
Department of Posts,
Dak Bhavan,
New Delhi – 110 001.

2. The Postmaster General,
North Karnataka Region,
Dharwad – 580 001.

3. The Director of Postal Services,
North Karnataka Region,
Dharwad – 580 001.

4. The Superintendent,
RMS 'HB' Division,
Hubli – 580 029.Respondents

(By Shri M. Rajakumar, Sr. Central Government Counsel)

ORDER (ORAL)DR. K.B. SURESH, MEMBER (J):

Heard. It is submitted that applicant has 3 children and studying and, therefore, mid-academic transfer may prejudicially affect them. We feel that this matter can be settled at the preliminary stage itself as the Hon'ble Apex Court had time and again held that mid-academic transfer is not welcome. Therefore, we heard Shri Rajakumar, learned counsel, on instructions and it appears to us that this will be a better path to follow. Therefore, OA is disposed of directing that the impugned order will be kept in suspended animation till 31st March and applicant will be relieved on 1st April so that the needs of the applicant and the needs of the respondents will be settled together. OA is allowed. No order as to costs.

(P. K. PRADHAN)
MEMBER (A)

/ksk/

(DR. K.B. SURESH)
MEMBER (J)